

**SCHEDULED AREAS (STATES OF CHHATTISGARH,
JHARKHAND AND MADHYA PRADESH) ORDER, 2003**

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**SCHEDULED AREAS (STATES OF CHHATTISGARH,
JHARKHAND AND MADHYA PRADESH) ORDER, 2003**

In exercise of the powers conferred by sub-paragraph (2) of paragraph 6 of the Fifth Schedule to the Constitution of India, the President hereby rescinds the Scheduled Areas (States of Bihar, Gujarat, Madhya Pradesh and Orissa) Order, 1977 in so far as it relates to the areas now comprised in the States of Chhattisgarh, Jharkhand and Madhya Pradesh and in consultation with the Governors of the States concerned, is pleased to make the following Order, namely :

1. :-

(1) This Order may be called the Scheduled Areas (States of Chhattisgarh, Jharkhand and Madhya Pradesh) Order, 2003. (2) It shall come into force at once.

2. :-

The areas specified below are hereby redefined to be the Scheduled Areas within the States of Chhattisgarh, Jharkhand and Madhya Pradesh :

Particulars of narcotic drugs/ psychotropic substances	Quantity
(1)	(2)
(i) Opium	10 kgs.
(ii) Morphine	1 Kg.
(iii) Heroin	1 Kg.
(iv) Codeine	1 Kg.
(v) Thebaine	1 Kg.
(vi) Cocaine	500 grams
(vii) Hashish	20 kgs.
(viii) Any mixture with or without any neutral material of any of the above drugs	

	' [lesser of the
	quantity between
	the quantities
	given against the
	respective
	narcotic drugs or
	psychotropic
	substances
	mentioned above
	forming part of
	the mixture]
(ix) LSD, LSD-25 (+) - N, N-Diethyllysergamide (d-lysergic acid diethylamide)	500 grams
(x) THC (Tetrahydrocannabinols, the following isomers : 6a [10a), 6a (7), 7. 8. 9, 10, 9 and their stereochemical variants)	500 grams
(xi) Methamphetamine (+) -2-Methylamine-1 - Phenylpropane	1,500 grams
(xiii) Methaqualone (2-Methyl-3-O-toyl-4-(3H)- quinazollnone)	1,500 grams
(xiii) Amphetamine (+)-2-amino-l-phenylpropane	1.500 grams
(xiv) Salts and preparations of the Psychotropic substances mentioned in (ix) to (xiii)	1,500 grams.